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**BEFORE THE AJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD**

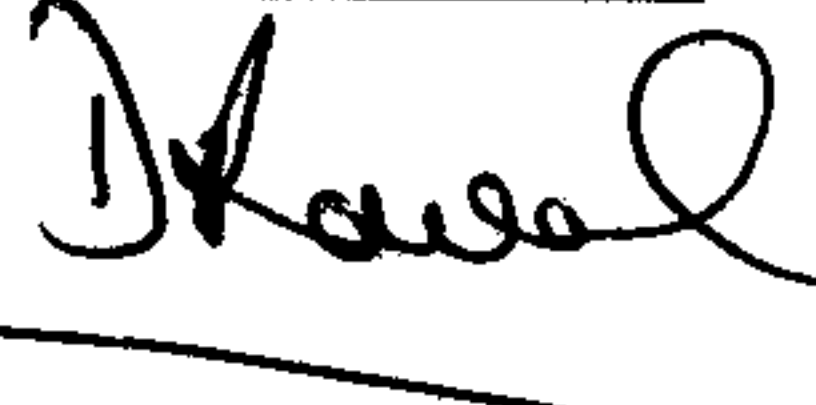

C.P. (I.B) No. 131/9/NCLT/AHM/2018

Coram: **Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL**  
**Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 18.04.2018**

Name of the Company: Juneja Coal SSF Plant  
V/s.  
Madhya Bharat Phospate Pvt Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	Dharmistha Raval	Advocate	Petitioner	
2.	Kurven K. Desai	Advocate	Respondent	

**ORDER**

Advocate Ms. Dharmistha Raval is present for the Operational Creditor/ Petitioner.  
Advocate Mr. Kurven Desai present for Respondent.

Advocate Mr. Kurven Desai files Vakalatnama for Respondent.

The proof of service of notice of date of hearing to Respondent is filed.

The learned Advocate appearing for Respondent admitted the dues of the petitioner and requested time to file his formal memo to that effect.

List the matter on 20.04.2018.

  
**MANORAMA KUMARI**  
**MEMBER JUDICIAL**

Dated this the 18th day of April, 2018.

  
**HARIHAR PRAKASH CHATURVEDI**  
**MEMBER JUDICIAL**